

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.112
IB-3476(ND)/2019

IN THE MATTER OF:

Yudhveer Malhotra.

Vs.

M/s Ansal Urban Condominiums Pvt Ltd.

...FINANCIAL CREDITOR

...CORPORATE DEBTOR

SECTION

U/s 7 of IBC, 2016

Order delivered on 17.08.2021

CORAM:

SHRI P.S.N PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Appellant : Mr. Manish Kaushik Advocate

For the Respondent :

ORDER

Heard the submissions made by the Counsel for the Applicant for petition under Section-7. It appears that none of the documents filed by the petitioner are traceable on the E-portal. Therefore, the Counsel may take steps to re-file the same. 10 days time is granted in the matter.

Post this matter on 03.09.2021.

— Sd —

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

— Sd —

(P.S.N PRASAD)
MEMBER (JUDICIAL)